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Andhra Pradesh Municipalities (Amendment) Act, 2001 10 of 2001

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PREAMBLE

AN ACT FURTHER TO AMEND THENDHRA PRADESH MUNICIPALITIES ACT, 1965.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows:-

1. Short title extent and Commencement :-

- (1) This Act may be called the Andhra Pradesh Municipalities (Amendment) Act, 2001.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

2. Amendment of Section 46 :-

In the Andhra Pradesh Municipalities Act, 1965(Act VI of 1965), throughout the section 46, for the words "members including the ex-officio members", wherever they occur the words "members, chairperson and the ex-officio members", shall be substituted.